

INDIAN POLICE SERVICE (FIXATION OF CADRE STRENGTH) 2ND AMDT. REGULATIONS, 1979 AND I.P.S. (PAY) 3RD AMDT. RULES, 1979

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section 2 of section 3 of the All India Service Act, 1951:—

(1) The Indian Police Service (Fixation of Cadre Strength) Second Amendment Regulations, 1979, published in Notification No. G.S.R. 252(E) in Gazette of India dated the 17th March, 1979.

(2) The Indian Police Service (Pay) Third Amendment Rules, 1979, published in Notification No. G.S.R. 253(E) in Gazette of India dated the 17th March, 1979.

[Placed in Library. See No. LT-4234/79].

CENTRAL EXCISE (5TH AMDT.) RULES, 1979 AND NOTIFICATIONS UNDER CENTRAL EXCISE RULES, 1944

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIKARULLAH): I beg to lay on the Table:—

(1) A copy of the Central Excise (Fifth Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. G.S.R. 437 in Gazette of India dated the 24th March, 1979, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-4235/79].

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) GSR 274(E) published in Gazette of India dated the 28th March, 1979 regarding exclusion of cost of durable containers from the assessable value of Oxygen, Acetylene and Glycerine together with an explanatory memorandum. [Placed in Library. See No. LT-4236/79].

(ii) Notification No. 149/79-CE published in Gazette of India dated the 29th March, 1979, regarding exclusion of electrical insulators and insulating fittings and parts from purview of exemption by amending Notification No. 71/78-CE dated the 1st March, 1979 together with an explanatory memorandum. [Placed in Library. See No. LT-4237/79].

MR. SPEAKER: Now Calling Attention.

SHRI JYOTIRMOY BOSU (Diamond Harbour): What happened to the privilege motion against the Judge of the Calcutta High Court? (Interruptions)

MR. SPEAKER: I have already called for comments. Now Mr. Ramnand Tiwary.

SHRI JYOTIRMOY BOSU: People are sitting over it for 10 days.

MR. SPEAKER: I am not sitting over it. I have called for comments.

(Interruptions)**

MR. SPEAKER: Don't record.

(Interruptions)**

SHRI A. K. ROY (Dhanbad): I am on a point of order regarding the Short Notice Question. My point of order is that you said that the Demand for Grants for the Steel Ministry may not come up in the House. It may be guillotined. And those Members who are having major steel